

*The Lok Sabha reassembled after Lunch at Fifteen of the Clock.*

[MR. DEPUTY-SPEAKER in the Chair]

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER DELHI DEVELOPMENT ACT, GUJARAT OWNERSHIP FLATS ACT AND STATEMENTS

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): On behalf of Shri Mohan Dharia, I lay on the Table:

(1) A copy of the Delhi Development Authority (Procedure to Stop Development) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 2736 in Gazette of India dated the 19th October, 1974, under section 58 of the Delhi Development Act, 1957. [Placed in Library. See No. LT-8545/74].

(2) (i) A copy of the Gujarat Ownership Flats Rules, 1974, published in Notification No. GH/J/52/74/FOB/1073/A-1 in Gujarat Government Gazette dated the 23rd September, 1974, under sub-section (3) of section 44 of the Gujarat Ownership Flats Act, 1973 read with clause (c)(ii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat.

(ii) A statement (Hindi and English versions) explaining reasons for not laying the Hindi version of the above Notification. [Placed in Library. See No. LT-8546/74].

(3) A statement\* (Hindi version) explaining reasons for not laying the Hindi versions of Gujarat Government Notifications Nos. GH/J/47/74/SCB-1073/A-1 dated the 31st August, 1974, GH/J/48/74/SCB-1073/A-1 dated the 31st August, 1974, and GH/J/51/74/SCB/1073/A-1 dated the 26th September, 1974. [Placed in Library. See No. LT-8547/74].

ANNUAL REPORT AND AUDITED ACCOUNTS OF AGRICULTURAL REFINANCE CORPORATION FOR 1974, NOTIFICATIONS UNDER CUSTOMS ACT AND ADDITIONAL EMOLUMENTS (COMPULSORY DEPOSIT) ACT

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): I lay on the Table—

(1) A copy of the Annual Report (Hindi and English versions) of the Agricultural Refinance Corporation, Bombay for the year ended the 30th June, 1974 along with the Audited Accounts, under sub-section (2) of section 32 of the Agricultural Refinance Corporation Act, 1963. [Placed in Library. See No. LT-8539/74].

(2) A copy of Notification No. G.S.R. 660(B) (Hindi and English versions) published in Gazette of India dated the 18th November, 1974, under section 159 of the Customs Act, 1962, together with an explanatory memorandum. [Placed in Library. See No. LT-8540/74].

(3) A copy each of the following Notifications (Hindi and English versions) under section 25 of the Additional Emoluments (Compulsory Deposit) Act, 1974:—

(i) The Additional Emoluments Compulsory Deposit (Government Employees) Scheme, 1974, published in Notification No. G.S.R. 458(E) in Gazette of India dated the 8th November, 1974.

(ii) The Additional Emoluments Compulsory Deposit (Local Authorities Employees) Scheme, 1974, published in Notification No. G.S.R. 459(E) in Gazette of India dated the 8th November, 1974.

(iii) The Additional Emoluments Compulsory Deposit (Employees other

\*English version already laid on 11-11-1974.

than employees of Government and Local Authorities) Scheme, 1974, published in Notification No. G.S.R. 460(E) in Gazette of India dated the 8th November, 1974.

[Placed in Library. See No. LT—8541/74].

AUDIT REPORT AND CERTIFIED ACCOUNTS OF ANIMAL WELFARE BOARD, MADRAS FOR 1972-73

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI PRABHUDAS PATEL): On behalf of Annasaheb P. Shinde, I lay on the Table a copy of the Certified Accounts (Hindi and English versions) of the Animal Welfare Board, Madras for the year 1972-73 and the Audit Report thereon, under sub-rule (4) of Rule 24 of the Animal Welfare Board (Administration) Rules, 1962. [Placed in Library. See No. LT—8548/74].

BOMBAY PROHIBITION (MANUFACTURE OF SPIRIT)(GUJARAT)(AMENDMENT)RULES, 1974 AND STATEMENT

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI ARVIND NETAM): I beg to lay on the Table—

(1) A copy of the Bombay Prohibition (Manufacture of Spirit) (Gujarat) (Amendment) Rules, 1974, published in Notification No. GH/SH/822/BPA-1073-6080-P in Gujarat Government Gazette dated the 27th June, 1974, under sub-section (4) of section 143 of the Bombay Prohibition Act, 1949, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat.

(2) A statement (Hindi and English versions) explaining reasons for not laying the Hindi version of the above Notification. [Placed in Library. See No. LT—8549/74].

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT AND ANNUAL REPORTS OF HARYANA AGRO-INDUSTRIES CORPORATION LTD. AND U.P. STATE AGRO-INDUSTRIAL CORPORATION LTD. ALONG WITH AUDITED ACCOUNTS.

SHRI PRABHUDAS PATEL: I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) S.O. 579(E) published in Gazette of India dated the 30th September, 1974 making certain amendment to the Delhi, Meerut and Bulandshahar Milk and Milk Products (Export Control) Order, 1974, published in Notification No. S.O. 457(E) dated the 27th July, 1974.

(ii) G.S.R. 443(E) published in Gazette of India dated the 1st November, 1974.

(iii) The Fertiliser (Movement Control) (Fourth Amendment) Order, 1974, published in Notification No. G.S.R. 457(E) in Gazette of India dated the 8th November, 1974.

[Placed in Library. See No.—LT 8550/74].

(2) A copy each of the following Reports (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Annual Report of the Haryana Agro-Industries Corporation Limited, Chandigarh for the year ended the 30th June, 1973 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(ii) Annual Report of the U.P. State Agro-Industrial Corporation Limited, Lucknow, for the year 1972-73 along with the Audited Accounts and the